

## **Sixteenth Loksabha**

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Title: Regarding establishment of Medical Tribunal -laid.

SHRI ANURAG SINGH THAKUR (HAMIRPUR): With the advent of consumerism and commercialization of the health care sector, many cases of negligence in service by medical professionals and/or exuberant charges for medical services have surfaced. Given the existing problem of overburdening of cases in courts, an alternative mechanism for expeditious justice is required. Additionally, given the intricacies involved in medical cases, the lack of medical knowledge of judges in consumer courts can act as an impediment. Therefore, there needs to be an establishment of an medical tribunal where such cases can be addressed.